

Hasmukhbhai Salingbhai Jaiswal Versus Vs Surendrasing Dilipsing Raola & Anr.

Court: Gujarat High Court

Date of Decision: Jan. 7, 2025

Acts Referred: Motor Vehicles Act, 1988 & Section 173

Hon'ble Judges: J. C. Doshi, J

Bench: Single Bench

Advocate: Amrita Ajmera, Daifraz Havewalla, Karuna V Rahevar

Final Decision: Partly Allowed

Judgement

Particulars, Amount (Rs.)

Future loss of income, "97,500/- (Rs.2500 + 25% rise =Rs.3125. 20% of

3125 = Rs.625 x 12 x 13

Pain, shock and suffering", "25,000/-

Actual loss of income, "15,000/-

Medical expenses, "1,85,000/-

Special diet, attendant charges, transportation", "25,000/-

Total $\text{Rs.} = \text{Rs.} 3,47,500/-$

Less : Amount which is already awarded, "78,800/-

Additional amount which is awarded, "2,68,700/-